

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO. 84 (RE-2007)/2004-2009
NEW DELHI, THE 17th MARCH, 2008

Subject: Prohibition on export of Basmati and non-basmati rice – regarding.

S.O. (E) In exercise of the powers conferred by Section 5 read with Section 3(2) of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) and also read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government makes the following additions to the list of ports mentioned in Para 2A of Notification No. 38(RE-2007)/2004-2009 dated 15.10.2007 as amended from time to time :

- “2A. (v) Mundra - Basmati rice only.
(vi) Pipavav - Basmati rice only.”

2. This issues in Public Interest.

(R.S. GUJRAL)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from F.No.01/91/180/846/AM'08/PC-III)